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GOVERNMENT OF TAMIL NADU
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TAMIL NADU GOVERNMENT GAZETTE

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Vaikasi 19, Manmadha, Thiruvalluvar Aandu-2046

Part II—Section 2

**Notifications or Orders of interest to a section of the public
issued by Secretariat Departments.**

NOTIFICATIONS BY GOVERNMENT

FINANCE DEPARTMENT (Salaries)

NOTIFICATION TO THE PERMISSION TO ENTRUST CERTAIN WORK TO MESSRS. BHARATH SANCHAR NIGAM LIMITED, CHENNAI AND MESSRS. ELECTRONICS CORPORATION OF TAMIL NADU UNDER THE TAMIL NADU TRANSPARENCY IN TENDERS ACT, 1998.

[G.O. Ms. No. 160, Finance (Salaries), 2nd June 2015, Vaikasi 19, Manmadha, Thiruvalluvar Aandu-2046.]

No. II(2)/FIN/251(b)/2015.

Under clause (f) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the Governor of Tamil Nadu hereby notifies that the entrustment of work for providing Centralized Electoral Roll Management System (ERMS) over Cloud and Internet Leased Line connectivity for the Cloud Offices of the Chief Electoral Officer, District Election Officers, Electoral Registration Officers and Broad Band connectivity for the Assistant Electoral Registration Officer offices to Messrs. Bharath Sanchar Nigam Limited (BSNL) and the order for supply of Software Licenses to Messrs. Electronics Corporation of Tamil Nadu (ELCOT).

K. SHANMUGAM,
Principal Secretary to Government.